श्री श्राबंद श्रली: इस बारे में उन्होंने जो सिफारिश की थी उस के श्रनुसार टी के बारे में प्लान्टेशन बेज बोर्ड बनाया गया और उन्हीं की सिफारिश के श्रनुसार टर्म्न प्राफ रेफरेन्स भी निश्चित किये गये थे। इसरों के बारे में उन की सिफारिश है कि बनाये जायें। बटी हम करना चाहते है।

Shri B. P. BASAPPA SHETTY: May I know whether any representative of the planters would be included in the Wage Board?

SHRI ABID ALI: Yes, Sir.

International Film Festival, 1961 to BE HELD AT MOSCOW

\*459. Shri P. N. RAJABHOJ: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that the Indian Film Industry has been invited to participate in the second International Film Festival to be held in July 1961 in Moscow.
- (b) whether the Films Division also propose to submit any documentaries for the competition; and
- (c) if the answer to part (b) above be in the affirmative, whether selection for the same has been made?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) to (c) Government have no information whether the Film Industry has been invited to participate in the Second International Film Festival to be held in Moscow in 1961. Government of India have not so far received any invitation.

श्री पां० ना० राजभोज : क्या को कि फिल्म भी भेजी जाने वाली है ?

डा॰ बी॰ वी॰ केसकर: इस सवाल पर उस समय विचार किया जिल्योग जब हम को निसंत्रण मिलेगा । श्री पां० ना० राजभोज : इटरनेशनल फिल्म फैस्टिवल के लिये फिल्म सेवैक्शन करने का क्या प्रोमीज्योर है ?

डा बी वी क सकर: इंटरनेशनल फिल्म फैस्टिवल के लिये भेजी जाने लायक फिल्म्स की पैनल हमारे यहां बनाई जाती है श्रौर जो फिल्म्स दूसरे फैस्टिवल्स मे न भेजी गई हो उन्हीं मे से भेजी जाती है श्रौर वही भेजी जाती है जहां से हमारे पास निमंत्रण श्राता है।

श्री पां० ना० राजभोज: सेलेक्शन करने का क्या प्रोसीज्योर है ग्रीर भारतीय भाषा के फिल्म्स की प्रसिद्धि के लिये सरकार की ग्रीर से क्या प्रयत्न किये जा रह है।

डा० बी० वी० केसकर : यह तो फित्म फैस्टिवल मे भेजे जाने के बारे मे सवाल है, प्रसिद्धि देने का सवाल नही है।

REPRESENTATION REGARDING INCREASE IN LICENCE-FEE ON POWERLOOMS

- \*460. SHRI DEOKINANDAN NARA-YAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether representations have been received by Government from users of powerlooms regarding the recent increase in the licence-fee to Rs. 500 per loom;
- (b) if the reply to part (a) above be in the affirmative, whether Government have taken any decision on these representations; and
  - (c) if so, what is that decision?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) Yes, Sir.

(b) and (c) The points raised in the representations are still under the consideration of the Government.

Shri DEOKINANDAN NARAYAN: May I know the reason for this abnormal rise in the registration fee? Shri N. KANUNGO: This is not a registration fee. This fee is being proposed to be levied from power-looms which have been operating without the texmark and without the permission of the Textile Commissioner. They have not been paying any dues. In other words, they are unauthorised powerlooms which are liable for prosecution and sealing

SHRI DEOKINANDAN NARAYAN: May I know the reason for this abnormal rise?

Shri N. KANUNGO: It is not an abnormal rise. As I 'tried to show, this is not a registration fee but a fee that is being charged from those powerlooms which have been operating without any legal authority for a number of years.

SHRI DEOKINANDAN NARAYAN: May I know the number of such looms that are working there in an unauthorised way?

SHRI N. KANUNGO: It is a little more than 32,000.

Shri DEOKINANDAN NARAYAN: May I know the number of all powerlooms that are working today in India?

SHRI N. KANUNGO: The registered powerlooms may be round about 40,000 but I am not sure of the number.

Shri DEOKINANDAN NARAYAN: How many of them are working under co-operatives?

Shri N. KANUNGO: I cannot give the exact number but the number is not large. The number is small and that too relates to those units which have been developed in the last four or five years.

Shri FARIDUL HAQ ANSARI: Does the hon. Minister realise that the people who are carrying on this profession are generally poor people and that by imposing a fine of Rs. 500 on these people they will be forced to close down their business?

Shri N. Kanungo: As I said, Sir, the matter is still under consideration, but I would like to draw the attention of the House to the fact that these unauthorised powerlooms are liable for prosecution and to the scrapping of the looms but we are offering them an alternative.

Shri N. SRI RAMA REDDY: Does the hon. Minister know that there are a large number of weavers in Bangalore called the *Nakki* weavers, ribbon weavers, who operate their machines with only 1/16 horse power machines and that these people also have been classified under the powerlooms with the result that there has been a great deal of hardship caused in Bangalore?

SHRI N. KANUNGO: If ribbon is woven on narrow with looms, it will not be covered.

\*461. and \*462. [The questioner (Shri Ram Sahai) was absent. For answers, vide cols. 2440—44 infra.]

चीनियों द्वारा लांगजू का खाली किया जाना

\*४६३ े श्री राम सहाय \*४६३ े श्री एम० एस० गुरुपादस्वामी :‡

क्या प्रधान मंत्री यह बताने की कृपा करंगे कि क्या दिनांक ३ दिसम्बर, १९६० के हिन्दी 'हिन्दुम्तान' में प्रकाशित यह समाचार सच है कि लांगजू में किसी महामारी के फैल जाने के कारण चीनी सैनिक वहां से भाग गये हैं ?

†[VACATION OF LONGJU BY CHINESE

\*463. SHRI RAM SAHAI:

\*A63. SHRI M. S. GURUPADA

SWAMY: T

Will the PRIME MINISTER be pleased to state whether the news published in the Hindi 'Hindustan' dated

<sup>†[ ]</sup> English translation.

<sup>†</sup>The question was actually asked on the floor of the House by Shri M. S. Gurupada Swamy.